

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
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OA. 351/01087/2020

Date of order: 12.11.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Mrs. Bithika Mandal, aged about 37 years,
D/o. N. K. Mandal, Garacharma-I, Ward No.
19, Port Blair- 744 105, Andaman and Nicobar
Islands.

.....Applicant.

-versus-

1. The Union of India, through the Secretary to the Government of India, Ministry of Human Resource Development, Department of Education, Shastri Bhawan, New Delhi- 110 001.
2. The Lieutenant Governor, Andaman and Nicobar Islands, Port Blair- 744 101.
3. The Chief Secretary, Andaman & Nicobar Administration, Port Blair- 744 101.
4. The Secretary-cum-Director, Director of Education, Andaman and Nicobar Administration, Secretariat, Port Blair- 744 101.
5. The Director, Directorate of Education, Andaman & Nicobar Administration, Port Blair- 744 103.
6. The Deputy Director of Education (Per), Directorate of Education, Andaman & Nicobar Administration, Port Blair- 744 103.

.....Respondents.



For the Applicant : Mr. P.C. Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. R. Halder, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(a) An order/orders/quashing/setting aside the order dated 11.01.2019.

(b) An order/orders/direction/directions directing the authorities to complete the process of recruitment by appointing the candidates in terms of the merit list published by the authorities on 17.12.2018.

(c) An order/orders/direction/directions directing the authorities to consider the representations of the applicant dated 19.10.2020.

(d) An order directing the respondent authorities to act in accordance with law.

(e) An order to issue, directing the respondents to produce the records of the case before this Hon'ble Tribunal so that conscious able justice may be done.

(f) Such other or further order direction or directions, as your Lordships deem fit and proper in the interest of justice."

3. Since the applicant has preferred a representation only on 19.10.2020 seeking the same reliefs as in the present OA and has rushed to this Tribunal without waiting for a reply while her representation is yet to be disposed of, and since no fruitful purpose would be served in calling for a reply in this matter unless the representation is suitably decided by the respondent authorities, I propose to dispose of the OA at the admission stage itself.

BS



4. Ld. Counsel for applicant submits that the order passed in OA.351/0095/AN/2019 (Liton Baroi & Ors. v. UOI & Ors.) has been challenged before the Hon'ble High Court and therefore he prays that the applicant's representation may be considered in the light of the decision taken in the matter filed before the Hon'ble High Court.

5. Accordingly, I direct the competent respondent authority to consider the grievance of the applicant, as highlighted in her representation dated 19.10.2020, after proper verification of records and decide the same in accordance with law. Let an appropriate order be issued within a period of 4 weeks from the date as and when the matter is decided by the Hon'ble High Court.

6. It is made clear that I have not entered into the merits of this matter and therefore, all points are kept open for consideration.

7. The present OA accordingly stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)

pd

